

"That this House agrees with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th March, 1968."

The motion was adopted.

MR. DEPUTY-SPEAKER: Now we will take up the introduction of Bills.

16.09 hrs.

**CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL***

Amendment of Section 16.

श्री निहाल सिंह : (चंदौली) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि सिविल प्रक्रिया संहिता 1908 में प्राग संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

श्री निहाल सिंह : मैं विधेयक को पेश करता हूँ।

MR. DEPUTY-SPEAKER: Shri M. Narayan Reddy . . . absent. Shri Hem Raj.

LAND ACQUISITION (AMENDMENT) BILL*
(Amendment of sections 3, 5A etc.)

SHRI HEM RAJ (Kangra): I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The motion was adopted.

SHRI HEM RAJ: I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of Article 329)

श्री शिवचन्द्र झा (मधुवनी) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में प्रागे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री शिवचन्द्र झा : मैं विधेयक को पेश करता हूँ।

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of article 75 and 164)

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में प्रागे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ ।

16.10 hrs.

INDIAN PENAL CODE (AMENDMENT) BILL—contd.

(Amendment of sections 292, 293, etc.)

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the Indian Penal Code (Amendment) Bill, as passed by the Rajya Sabha. Shri D. C. Sharma will continue his speech. He has already taken two minutes. The time allotted for this Bill is one hour and thirty minutes.

श्री मधु लिमये (मूंगेर) मेरी एक प्रार्थना है । ये दोनों राज्य सभा के विधेयक हैं । मेरा जो विधेयक है और जो इन दोनों के बाद है और जो ट्रेड यूनियन के सम्बन्ध में है उसको रखने के लिए मुझे ग्राघा मिनट दे दिया जाए । कम से कम विचारार्थता वह पेश हो जाए । वह बहुत महत्वपूर्ण विधेयक है । खुद हाथी साहब ने मुझ से कहा था कि वह इस पर बहस चाहते हैं ।

MR. DEPUTY-SPEAKER: Let us see, it depends upon the time.

SHRI D. C. SHARMA (Gurdaspur): Mr. Deputy-Speaker, Sir, I have been asked to pilot a Bill, the Indian Penal Code (Amendment) Bill, 1967 by Diwan Chaman Lall, M.P., as passed by the Rajya Sabha on the 15th December, 1967.

I have the great privilege to pilot a Bill in this House which was sponsored by Diwan Chaman Lall in the Rajya Sabha and which was also passed by the Rajya Sabha. I may submit very respectfully that when I went to the first sitting of the Indian National Congress in 1920, in Calcutta, it was my privilege to hear Diwan

Chaman Lall. What a wonderful and eloquent speech he made at that time! Since then, he has been the champion of Indian nationalism. He has been in the vanguard of Indian patriots and he has served the Indian nation in many ways. I think India can be proud of a great son like Diwan Chaman Lall.

Now, Diwan Chaman Lall moved this Bill on the 3rd May, 1963 and this Bill was circulated for eliciting public opinion on the 26th February, 1965. After the public opinion had been obtained and the public opinion went, by and large, in favour of the Bill, it was referred to a Select Committee on the 19th August, 1967 and the Select Committee consisted of several Members. If you like, I can read their names.

Then, the Select Committee invited some expert witnesses to give evidence before it. One of those witnesses was our ex-Attorney General, Shri M. C. Setalvad. Then, Shri A. P. Chari who is a very eminent jurist appeared before the Select Committee. Even some artistes were called before the Select Committee to give evidence. One of the artistes that was called was Shri Prithvi Raj Kapoor who is well-known all over India and all over the world. One of the witnesses that was called was also—she is well-known and, I think, Shri Madhu Limaye may be knowing her—Shrimati Leela Chitnis.

AN HON. MEMBER: What is the implication?

SHRI D. C. SHARMA: She comes from Maharashtra. I know her. What is the harm in that?

Then, there was also an eminent lawyer, Shri G. S. Pathak, who became the Minister of Law for some-time but, unfortunately, he did not continue as the Minister of Law. Now he is a Governor of one of the States of India.